

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 61/6886/2020**

This the 12th day of August 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Ghulam Hassan, Age 37 years, S/o Mohd Amin, R/o Ward No. 2, Tringla Batote,  
Tehsil Batote and District Ramban

.....Applicant

(Advocate:- Mr. Syed Nadeem Hamdani)

**Versus**

1. State of J&K through Commissioner/Secretary Health Services Department, J&K Govt. Civil Secretariat, Jammu/Srinagar.
2. Director Health Services, Jammu.
3. Chief Medical Officer, Ramban.
4. Commissioner/Secretary General Administration Department, Civil Secretariat, Jammu.
5. District Development Commissioner, Ramban

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**O R D E R  
[O R A L]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

At the outset, learned counsel for the applicant submits that the applicant would be satisfied, if a direction is issued to the respondents to consider the T.A. as representation and take a decision on the same by passing a reasoned and speaking order within a stipulated time frame.

2. We have heard Mr. Syed Nadeem Hamdani, learned counsel for the applicant and Mr. Amit Gupta, learned A.A.G. for the respondents and perused the records.

3. Looking to the limited prayer made by the learned counsel for the applicant, we dispose of the T.A. with direction to the respondents to treat the T.A. as representation of the applicant and take a decision on the same by passing a reasoned and speaking order within a period of two months from the date of receipt of a certified copy of this order. The respondents will keep in view the judgements referred to by the applicant in the T.A., while taking a decision.



4. It is made clear that we have not entered into the merits of the case.

5. No order as to costs.

**(ANAND MATHUR)**  
**MEMBER (A)**

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**

*Arun...*